

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: **692/94**

Transfer Application No:

DATE OF DECISION: **8.6.1994**

Shri R.B.Mandage

Petitioner

Shri R. Ramesh

Advocate for the Petitioners

Versus

Union of India & Anr.

Respondent

Sh.A.I.Bhatkar, for Shri M.I.Sethna

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri **B.S.Hegde**, Member (J)

The Hon'ble Shri **N.K.Verma**, Member (A)

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

N.K.Verma
(N.K.VERMA)
MEMBER (A)

B.S.Hegde
(B.S.HEGDE)
MEMBER (J)

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

O.A. No. 692/94

Shri Rajaram Bhanudas Mandage

.. Applicant.

v/s.

Union of India & Anr.

.. Respondents.

CORAM : Hon'ble Member (J) Shri B.S. Hegde
Hon'ble Member (A) Shri N.K. Verma

Appearance

Shri R. Ramesh Advocate
for the Applicant.

Shri A.I. Bhatkar for
Shri M.I. Sethna, Advocate
for the Respondents.

ORAL JUDGMENT

Dated : 8.6.1994.

¶ Per : B.S. Hegde, Member (J) X

Heard the arguments of the learned counsel for the applicant and perused the O.A. In the O.A. he is claiming the following reliefs (a) and (b) and also claimed the interim relief stating that Respondent No.2 be directed to accept the application form of the applicant and permit him to appear in the Civil Services (Prelim) Examination, 1994 to be held on 26.6.1994.

2. In this connection, he has brought to our notice the interim order passed in OA.183/94 dated 8.2.1994. In that O.A. Allahabad Bench has given an interim direction to receive the application before the last date of receipt of application. The last date for receiving the application was 14.2.1994.

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3. Shri Bhatkar, Counsel for the respondents submits that citation referred by the Counsel for the Applicant of the Allahabad Bench decision is not applicable to the facts of this case, in that case only direction was to receive the application who had approached the Tribunal before the last date for receipt of application. Hence comparison of that decision does not have any bearing in this case. In the instant case, the applicant had sent an application. His contention is that he has not received an admission card and the last date for receipt is 30.5.1994. Admittedly, the applicant's age is 32, incidently this year for civil service examination the U.P.S.C. has prescribed the age of 28. That being so, there is no case to contest the matter. The OA, ~~is~~ stands dismissed accordingly.

N.K. Verma
(N.K. VERMA)
MEMBER (A).

B.S. Hegde
(B.S. HEGDE)
MEMBER (J).

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mrj.